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Central Administrative Tribunal
Principal Bench, New Delhi

....

O.A. No. 1454/94

New Delhi, this the 28th Day of April, 1995.

HON'BLE SHRI J.P. SHARMA, MEMBER (J)
HON'BLE SHRI B.K. SINGH, MEMBER (A)

1. Edward Toppo s/o Sh. Benjamin Toppo
age 30 years, working as Khalasi
in Baroda House, New Delhi and
resident of village and P.O. Khara Khurd
Delhi- 110 082.
 2. Benedict Bhiling s/o Sh. Zaurentus Biling
Age 28 years, working as Khalasi in
D.O. Bridge, Baroda House, New Delhi
and resident of H.No. 1287/ Vijay Nagar,
Ghaziabad (U.P.)
 3. Amalnarjee Nari s/o S. Navaryachan Narjeenari
Age 32 years, working as Khalasi in Refund Branch,
State Entry Road, New Delhi.
(By Shri P.L. Mimroth, Advocate)
- Applicants.

Versus

Union of India through

General Manager,
Northern Railway,
Baroda House,
New Delhi.

Respondents.

(BY None)

JUDGEMENT (ORAL)


HON'BLE SHRI J.P. SHARMA, MEMBER (J)

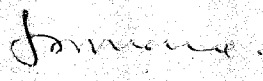
The applicants jointly filed this application with
the M.A. No. 2008/94 for joining together, assailing the
order dated 7.6.1994 by which the names of the applicants
were not shown in the list of candidates who have been found
eligible to appear in the viva-voce test. M.A. for joining
together was allowed by the order dated 19.7.1994.

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The learned counsel for the applicant states that the relief prayed for in the original application by the applicants has already been granted and so he is not pressing the present application.

In view of the above facts, we dismiss the original application as not pressed. No cost.


(B.K. SINGH)
MEMBER(A)


(J.P. SHARMA)
MEMBER(J)

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